

Serial No. 29
FIR No. 279/2020
PS Mangol Puri
State vs. DL-1ER-3060

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite order dt. 03.06.2020, 04.06.2020 and 05.06.2020 respectively.

Notice be issued to the concerned DCP through the joint CP to look into the matter and ensure filing of the reply on **08.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 27
FIR No. 006743/2020
PS North Rohini
State vs. DL-4SCP-6759

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received despite orders dated 04.06.2020 and 05.06.2020 passed by the Duty MM.

In these circumstances, the court is constrained to call for the reply from the concerned SHO / DCP through the Joint CP to look into the matter and ensure the filing of reply before the concerned Duty MM on **08.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

(Serial No. 20.)
FIR No. 10568/20
PS : Aman Vihar
U/s : 379 IPC
State vs. DL-3SDP-9995

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-3SDP-9995 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bhargav wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 19.)
FIR No. 112/20
PS : Aman Vihar
U/s : 379/327 IPC
State vs. DL-1VA-9666

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1VA-9666 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Devender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 16.)
FIR No. 92/20
PS : Aman Vihar
U/s : 279/337 IPC
State vs. DL-1M-6858

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1M-6858 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Sanwal Rao wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 11.)
e-FIR No. 010950/20
PS : North Rohini
U/s : 379 IPC
State vs. HR-15C-3142

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Reply not received.

It be called on **08.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 3.)
FIR No. 228/15
PS : Aman Vihar
U/s : 379/411 IPC
State vs. Ravi
06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Copy of reply has been received through electronic mode under the signature of HC Ashok wherein he has stated that the FIR No. 228/15, PS Aman Vihar had been registered u/s. 363 IPC which have already been cancelled and that the accused Ravi S/o Balbir Singh had been arrested in FIR No. 22811/15 dt. 23.01.2016, PS Aman Vihar.

Perusal of the record reveals that the application for bail had been received through DLSA wherein the FIR no. has been mentioned as 228/15, PS Aman Vihar, U/s. 379/411 IPC on the basis of which application, bail order dt. 02.06.2020 had been passed by the Ld. Duty MM.

Since, as per record available the bail order has been passed in FIR No. 228/15, PS Aman Vihar and not in FIR no. 22811/15, PS Aman Vihar, the information in respect of the same be sent to the concerned Jail Superintendent for necessary action.

Copy of this order be also sent to the counsel for the applicant /DLSA through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on web-

site of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 5.)
FIR No. 0064/20
PS : Kanjhawala
U/s : 279/337A IPC
State vs. DL-11B-1337

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11B-1337 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Anil wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 6.)
FIR No. 2154/18
PS : Vijay Vihar
U/s : 379 IPC
State vs. HR-55AC-1539

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-55AC-1539 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Pradeep wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 7.)
FIR No. 181/20
PS : Subhash Place
U/s : 188 IPC
State vs. DL-11A-1927

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11A-1927 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Surender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 8.)
e-FIR No. 005072/20
PS : Aman Vihar
U/s : 379 IPC
State vs. DL-11SS-2133

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SS-2133 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Arvind wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 9.)
Challan NO. 445 dt., 15.04.2020.
PS : Maurya Enclave
State vs. DL-8SCK-2243

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Fresh superdari application received from facilitation center, however the application as received is unsigned, and even the identity proof of the applicant has not been annexed with the application.

Copy of reply has been received through electronic mode under the signature of SI Ram Kishan alongwith the original challan.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

The applicant is given one opportunity to rectify the defects.

To come up for **08.06.2020** for further proceedings.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 10.)
FIR No. 0150/20
PS : Subhash Place
U/s : 188 IPC & 184 / 179 /66 MV Act.
State vs. DL-1LP-2417

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1LP-2417 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Sachin wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 12.)
FIR No. 412/20 dt. 03.06.2020
PS : Shalimar Bagh
U/s : 336/304-A IPC
State vs. HR-55U-3481

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number HR-55U-3481 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Shiv Hari wherein it is stated that the mechanical inspection of the vehicle and verification of the document of vehicle in question could not be done as yet.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

In view of the report, let fresh reply be called from the SHO concerned for **10.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 13.)
e-FIR No. 008962/20
PS : Aman Vihar
U/s : 379 IPC
State vs. DL-11ST-4488

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11ST-4488 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Arvind wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 14.)
FIR No. 351/20
PS : Keshav Puram
U/s : 188 IPC
State vs. DL-1RQ-4805

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RQ-4805 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Kamlesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 15.)
FIR No. 0076/20
PS : Shalimar Bagh
U/s : 279/337 IPC
State vs. UP-35AN-6670

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number UP-35AN-6670 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Brahamraj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 17.)
FIR No. 225/20
PS : Mangolpuri
U/s : 188 IPC
State vs. DL-1RS-8099

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RS-8099 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Tejpal Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 18.)
FIR No. 98/20
PS :Kanjhawala
U/s : 279/337 IPC
State vs. HR-55M-8936

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number HR-55M-8936 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of SI Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 21.)
e-FIR No. 005316/20
PS : Raj Park
U/s : 379 IPC
State vs. DL-4SCD-4677

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-4SCD-4677 on superdari has been filed by the applicant.

The reader attached to the Court has reported that superdari orders in respect of the vehicle no. DL-4SCD-4677 have already been passed in FIR no. 005316/20, PS Raj Park on 05.06.2020. In view of report of the reader the present application for superdari stands disposed off as infructuous.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 22.)
FIR No. 104/20
PS : Shalimar Bagh
U/s : 435/34 IPC
State vs. DL-8CAX-9410

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

This is an application for correction / modification of order dt. 22.05.2020 passed by Ms. Surpreet Kaur, Ld. MM.

Fresh reply has been received from IO SI Pradeep wherein he has clarified that in the previous report the vehicle no. was wrongly mentioned as DL-8SAX-9410 instead of DL-8CAX-9410 and he has clarified that he has no objection if the said vehicle is released on superdari.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Record perused.

As per record, in the original application for release of vehicle on superdari, the vehicle no. had been mentioned as DL-8CAX-9410 whereas in the order dt. 22.05.2020 passed by the Ld. Duty MM, on the basis of reply of the IO directions have been given for release of the vehicle no. DL-8SAX-9410 instead of DL-8CAX-9410.

However, in view of the reply as received today is hereby clarified that the order dt. 22.05.2020 passed by the Ld. Duty MM was in respect of DL-8CAX-9410 instead of DL-8SAX-9410 which appears to be a typographical error.

The remaining terms and condition as reflected in order dt. 22.05.2020 shall remain the same.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 23.)
FIR No. 138/20
PS : Keshavpuram
U/s : 188/34 IPC
State vs. DL-11B-5568
06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

The present application for release of vehicle bearing number DL-11B-5568 on superdari has been filed by the applicant in FIR no. 138/20.

Copy of reply has been received through electronic mode under the signature of HC Krishan Kumar wherein it is stated that in FIR 138/20 no vehicle has been seized and the correct FIR No. is 130/20 in which the vehicle in question has been seized.

Another reply has been received from the IO in which he has clarified that the FIR no. is 130/20 instead of 138/20 and there is no objection if the vehicle in question is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle no. DL-11B-5568 be released to the registered / rightful owner in FIR No. 130/20 subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 24.)
FIR No. 132/20
PS : Keshav Puram
U/s : 188 IPC
State vs. DL-5SCE-5723

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-5SCE-5723 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Kamlesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

(Serial No. 25.)
FIR No. 0053/20
PS : Begumpur
U/s : 279/337 IPC
State vs. DL-11SV-6545

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SV-6545 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Charan Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/PR

Serial No. 28
FIR No. 005364/2020
PS Aman Vihar
State vs. DL-11SU-1333
U/s. 379 IPC

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11SU-1333 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Bhargav wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 30
FIR No. 000337/2020
PS Shalimar Bagh
State vs. Unknown

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of battery (3) on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of ASI Arun wherein it is stated that there is no objection if the 3 batteries are released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid 3 batteries be released to the rightful owner subject to the following conditions:-

1. Batteries in question be released to its rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Serial number, ownership and other necessary details of the batteries sufficient to identify the batteries during trial.
3. IO shall take the colour photographs of the batteries from different

angles and also of the serial number etc. of the batteries sufficient to identify the batteries during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 31
FIR No. 195/2020
PS Subhash Place
State vs. DL-4SDC-3122
U/s. 188 IPC

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-4SDC-3122 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Jarande Omesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 32
FIR No. 470/2020
PS Mangol Puri
State vs. DL-1RN-8511

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-1RN-8511 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of IO Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles

and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 33
FIR No. 458/20
PS Mangol Puri
State vs. DL-11ER-7444
u/s. 188 IPC

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11ER-7444 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of IO Anil Kumar wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 34
FIR No. 181/2020
PS Subhash Place
State vs. DL-11A-1927
u/s. 188 IPC

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of vehicle bearing number DL-11A-1927 on superdari has been filed by the applicant.

Copy of reply has been received through electronic mode under the signature of HC Surender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume normal functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 35
FIR No. 1179/19
PS Sultan Puri
State vs. Sunny
u/s. 307/34 IPC (Bail Bond)

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 30.05.2020 passed by the Ld. ASJ is on record by way of which the accused Sunny @ Sonu has been admitted to interim bail for 60 days w.e.f 30.05.2020.

Verification report in respect of the surety has already been received from the IO through electronic mode.

The original report be filed before the concerned court as and when the courts resume normal functioning.

Heard. Perused.

In view of the order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts, the bail bond furnished by the accused / surety are accepted in terms of order dt. 30.05.2020 passed by the Ld. ASJ dt. 30.05.2020. the surety has furnished his RC as solvency proof. Hence intimation be sent to the concerned RTO. The original bail bond / surety document be furnished within one week after the court resume normal

functioning.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned Jail Superintendent for compliance through proper channels.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

Serial No. 36
FIR No. 306/20
PS Vijay Vihar
State vs. Vinod

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Bail bonds in compliance of order no. D&SJ/ Sectt. (N&NW)/RC/2020/20199-20299 dt. 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts before the concerned duty Judge.

The relevant annexure A and undertaking is duly annexed with the application. Copy of the order dt. 04.06.2020 passed by the Ld. Duty MM is on record by way of which the accused Vinod Kumar has been admitted to bail on furnishing of personal bond / surety bond of amount of Rs. 15,000/- each.

Verification report in respect of the address of the surety has already been received from the IO through electronic mode. However, verification of address of accused and solvency of surety has not been received.

It be called afresh before concerned Duty MM for **07.06.2020**.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 /PR

(Serial No. 1.)
FIR No. 191/20
PS : Sultanpuri
State vs. Anshul Upadhyay

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Despite repeated directions dated 01.06.2020, 02.06.2020, 03.06.2020, 04.06.2020 and 05.06.2020, specific report has not been received from the IO / SHO as to whether Section 356 IPC have been invoked against the accused Anshul in as much as whether he has been identified by the complainant / eye witness as the one who has snatched the mobile phone.

Last and final opportunity is given to the IO / SHO to furnish the reply through the DCP / Joint CP for 07.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned IO / SHO / DCP / Joint CP for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/HO

(Serial No. 2.)
FIR No. 41992/19
PS : Aman Vihar
U/s : 379/411/34 IPC
State vs. Sagar

06.06.2020

Present:- Ld. APP for the State.

Copy of reply received from the IO through Electronic Mode as per which the accused had told his permanent address as C-3/5, Sultan Puri, Delhi whereas his present address is C-4/499, Sultan Puri Delhi at which address the family of the accused is presently residing.

The original reply be filed before the concerned court as and when the courts resume functioning.

Copy of reply as well as this order be sent to the Jail Superintendent for information and necessary action.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/HO

(Serial No. 4.)
FIR No. 122/19
PS : Rani Bagh
U/s : 392/397/412/34 IPC
State vs. DL-04-TC-054

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Reply received from the IO.

The copy of application as received from Facilitation center is perused.

No supporting documents including copy of RC and identity proof have been annexed with the application.

The applicant is given one opportunity to take steps in respect of the same for 08.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/ho

Serial No. 26
FIR No. 114/16
PS Bharat Nagar
State vs. HR-26CL-2600

06.06.2020

Present:- Ld. APP for the State.

Copy of reply received from the IO. The original reply be filed before the concerned court as and when the courts resume functioning.

Record perused.

As per record, by way of the present application, the applicant wishes to place on record the photographs in compliance of order dated 28.05.2020 by way of which he was directed to file photographs reflecting Engine number and Chassis number.

The scanned copies of the photographs have been annexed with the application.

The original order dated 28.05.2020 could not be traced.

Same be traced and placed before the court on 08.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 37
FIR No. 08/2020
PS Budh Vihar
State vs. Sarvan @ Sagar

06.06.2020

Present:- Ld. APP for the State.

Fresh bail bond have been furnished by the Ld. Counsel for the accused after rectifying the name of accused which is listed at serial no. 48 today.

Since fresh bail bond have already been furnished, the present bail bond are disposed of as not pressed.

The bail bond stands disposed off.

The original bail bond be filed before the concerned court as and when the courts resume functioning.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 38
FIR No. 0122/2020
PS Mangol Puri
State vs. Tarun Singh

06.06.2020

Present:- Ld. APP for the State.

Undertaking in terms of order dated 05.06.2020 has been furnished by the advocate.

Record perused.

Fresh bail bonds were received on 05.06.2020 through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Bail order dated 04.06.2020 received from Office of CMM as per which the accused has been admitted to bail on furnishing of bail bond surety bond of Rs. 15,000/-.

Bail bond verification report has been received as per which the address of the accused, surety as well as solvency proof have been duly verified.

Bail bond perused, considered and accepted.

Intimation be sent to the concerned Bank as the surety has furnished the FDR as solvency proof.

Original bail bond / solvency proof be furnished before the concerned court within one week of the court resuming normal functioning.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts. .

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 39
FIR No. 518/16
PS Subhash Place
State vs. Manjeet Dabas

06.06.2020

Present:- Ld. APP for the State.

Request received from the IO seeking time to furnish verification report.

On request, time is given.

Fresh verification report be called for 08.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 40
FIR No. 479/15
PS South Rohini
State vs. Dimpal

06.06.2020

Present:- Ld. APP for the State.

Original bail order could not be traced.

Bail bond be put up with the original bail order for 08.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 41
FIR No. 7629/2020
PS Shalimar Bagh
State vs. Kishan

06.06.2020

Present:- Ld. APP for the State.

Surety in person.

Bail bonds as furnished earlier is considered and accepted.

Release warrants be prepared as per rules.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 42
FIR No. 186/19
PS Sultan Puri
State vs. Umesh Mishra

06.06.2020

Present:- Ld. APP for the State.

As per the report of the Ahlmad / Reader, the original bail order has not been received as yet.

Accordingly, bail bond be put up with orders for 08.06.2020.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 43
FIR No. 270/2020
PS Mangol Puri
State vs. DL-8ER-1462

06.06.2020

Sent to Room No. 108.

Serial No. 44
FIR No. 472/19
PS Aman Vihar
State vs. Parminder (Jamatalashi)

06.06.2020

Sent to Room No. 108.

Serial No. 45
FIR No. 633/17
PS Sultan Puri
State vs. Sumit @ Kalu

06.06.2020

At 5.00 pm.

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Original bail order has not been received from Office of CMM.

The bail bonds are not accompanied with the undertaking in terms of the above circular.

The Advocate / surety is given one opportunity to furnish the same for 07.06.2020.

In the meanwhile, original bail order be called from the office of CMM / Bail Section for 07.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 46
FIR No. 206/18
PS Subhash Place
State vs. Ankit @ Taru

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts

Original bail order received from the Bail Section.

Bail bond perused.

Addresses of the accused, surety as well as solvency proof be verified by the IO / SHO for 08.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 47
FIR No. 336/18
PS Mangol Puri
State vs. Abhishek

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts

Be put up with the original bail order for 08.06.2020.

In the meanwhile, addresses of the accused, surety as well as solvency proof be also verified by the IO / SHO for 08.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 48
FIR No. 08/2020
PS Budh Vihar
State vs. Pradeep @ Kake

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Original bail order **received** from the concerned Duty Judge.

Bail bond perused.

Undertaking has been furnished by the Advocate alongwith the Annexure A in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Addresses of the accused, surety as well as solvency proof be verified by the IO / SHO for 07.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 49
FIR No. 77/2020
PS Ashok Vihar
State vs. Sandeep

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Original bail order is also been received from Office of CMM.

The bail bonds are not accompanied with the undertaking in terms of the above circular.

The surety is given one opportunity to furnish the same for 07.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

Serial No. 51
FIR No. 1011/19
PS Prem Nagar
State vs. Pradeep @ Lala

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts.

Original bail order received from Bail Section / Office of CMM.

The bail bonds are not accompanied with the undertaking in terms of the above circular.

The surety is given one opportunity to furnish the same for 07.06.2020.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO

(Serial No. 50.)
FIR No. 394/2020
PS : Shalimar Bagh
U/s : 379/411 IPC
Superdari Application

06.06.2020

Present:- Ld. APP for the State.
None for the applicant.

The present application for release of RC, Insurance, Pollution and Rs. 12,000/- on superdari has been filed by the applicant.

The reader attached to the Court has reported that superdari orders in respect of the said articles have already been passed in present FIR on 05.06.2020. In view of report of the reader the present application for superdari stands disposed off as infructuous.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020/ho

Serial No. 52
FIR No. 6224/2020
PS Bharat Nagar
State vs. Hari Shankar

06.06.2020

Present:- Ld. APP for the State.

None for the applicant.

Fresh bail bond received through Filing Center in terms of order no. D&SJ/Sectt.(N&NW)/RC/2020/20199-20299 dated 02.06.2020 of Ld. District & Sessions Judge, North & North-West, Rohini Courts alongwith Annexure A and undertaking of Counsel.

Bail order dated 05.06.2020 received from Office of CMM / concerned Duty MM.

Bail bond perused, considered and accepted.

Intimation be sent to the concerned RTO.

Original bail bond / documents be furnished before the concerned court within one week of the court resuming normal functioning.

Copy of this order be sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

Pooja Aggarwal
Duty MM /North-West/ Delhi
06.06.2020 HO